

CP NO.78(ND)/2011
RT NO.49/2016

Sumita Singh & Ors.

...Petitioners.

Versus

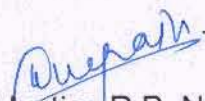
Sigma Diagnostics Ltd. & Ors.


...Respondents.

Present: None.

A detailed order was passed by the Company Law Board on 27.07.2012 and one of the directions included authority to petitioner No.1 to take possession of the hospital run by the company. Subsequently on 14.02.2013 on the request of the petitioner copy of the order dated 27.07.2012 was directed to be forwarded by the Bench Officer to the S.H.O. of Division No.5, Ludhiana. On 23.07.2013 the Bench Officer was further directed to send certified copies of all the orders passed by Company Law Board to the Area Magistrate for information.

Notice was issued to counsel for petitioners for today and as per office report the same has been delivered but there is no representation from the petitioners. Matter be posted for 13.10.2016 and notice be now issued to the petitioners for the next date of hearing by Speed Post.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

September 23, 2016

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